

खण्डों की राज्य स्तर की बैंकर समिति ने विभिन्न बैंकों में आर्बिट्रल विवाद है और आशा है सम्बन्धित बैंक जून, 1976 तक इन खण्डों में अपने कार्यलय खोल देंगे।

Discrimination against Harijans and Adivasis who apply for Pilot's Job in IA

2377. SHRI SIVAJI PATNAIK Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the allegation that Indian Airlines is discriminating against Harijans and Adivasis who apply for Pilot's job has come to the notice of the Government; and

(b) if so, what action Government propose to take in the matter?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). The allegation regarding discrimination against Harijans and Adivasis applying for Pilots' job was brought to the notice of Indian Airlines. This was looked into by the Corporation but was found to be baseless.

Memorandum Submitted by National Federation of Insurance Field Workers

2378. DR. BAPU KALDATEY: Will the Minister of FINANCE be pleased to state:

(a) whether National Federation of Insurance Field Workers of India Gwalior have submitted a memorandum;

(b) if so, what are the main demands of the Federation; and

(c) what action has been taken to meet their demands?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Yes, Sir.

(b) (i) The agreement of the National Federation of Insurance Field Workers of India with LIC Management on grant of automatic increment (Agreement 1965) should be restored.

(ii) Agreement of 1971 on employment security and Work norms should be restored.

(iii) Finance Ministry's Notifications dated 8th April, 1978 LIC's Notification dated 21st April, 1976 should be set aside.

(iv) Notices of reductions in emoluments and terminations issued to members presently by the LIC Management in terms of the new service conditions should be withdrawn.

(v) There should be a tripartite talks (Government of India, Management of the Life Insurance Corporation and Federation of the Field Workers) for resolving all disputed issues.

(c) The Chairman of the Life Insurance Corporation in course of talks with the Federation of Field Workers to mitigate the rigours of the implementation of the Cost-norms under new service conditions, offered to shift the implementation of the Cost-norms from 1st January 1978 instead of 1st January 1977, relaxation in enforcing the Cost-norms in the event of prolonged sickness and serious accident and transfer of the Development Staff to Administrative side at the discretion of the Management in the event of termination of their services. These offers were not acceptable to the Federation. Following his talks with the Federation representatives, Chairman, LIC has submitted his report to the Government which inter-alia contained some further suggestions and these are under consideration of the Government.